

পঞ্জীভূত নম্বৰ ক-১২

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অসম



ৰাজপত্ৰ

# The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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No 81   দিপ ১৪, মঙ্গলবাৰ, ১৪ এপ্ৰিল, ১৯৯৫, ২৮ চ'ত, ১৯১৭ (শক)  
No 81   Dispur, Tuesday, 18th April, 1995, 28th Chaitra,  
1917 (S. E )

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE  
BRANCH

NOTIFICATION

The 18th April, 1995

No. LGL. 139/93/182.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT No. VIII OF 1995

(Received the assent of the Governor on 18th April, 1995)

THE SALARY AND ALLOWANCES OF THE LEADER  
OF OPPOSITION IN THE ASSAM LEGISLATIVE  
ASSEMBLY (AMENDMENT) ACT, 1995.

AN

ACT

Further to amend the Salary and Allowances of the Leader  
of Opposition in the Assam Legislative Assembly Act, 1978.

Preamble. Whereas it is expedient further to amend the Assam Act,  
Salary and Allowances of the Leader of Opposition VI of 1978,  
in the Assam Legislative Assembly Act, 1978, here-  
inafter referred to as the principal Act, in the  
manner hereinafter appearing ;

It is hereby enacted in the Forty Sixth Year of  
the Republic of India as follows :—

Short title  
and Comm-  
encement. 1. (1) This Act may be called the Salary and  
Allowances of the Leader of Opposition in the  
Assam Legislative Assembly (Amendment) Act, 1995.

(2) It shall be deemed to have come into  
force on the first day of April, 1994.

Amendment of section 3 of Assam Act VI of 1978. 2. In the principal Act, in section 3, in clause  
(vii), for the existing provisions the following shall  
be substituted, namely :—

“(vii) for journeys by road in his own or allotted car within  
the State, the Leader of Opposition shall be entitled to  
mileage allowance at such rates as may be provided in  
rules.”

M. K. DEKA,  
Joint Secy. and I/C Secy. to the Govt. of Assam,  
Legislative Department.